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offered by Central Government to promore production of such films?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING AND IN THE DE-PARTMENT OF PARLIAMENTARY AFFAIRS (SHRI H. K. L. BHAGAT): (a) and (b) It is the of the Government to encourage production of films on socially relevant topics including welfare of women. The National Film Development Corporation which is a public undertaking under this Ministry has a scheme for assisting production of films. Under this scheme the Corporation has financed 17 films dealing with the problems of economic and social status of women in India A list of such films is enclosed. (See below). The Corporation has also produced two films titled 'GODAM' and 'TARANG' in Hinds dealing with the problems of women.

- 1. 'DASTAK' in Hindi,
- 2. 'KANKU' in Gujarati.
- 3. USKI ROTI' in Hindi.
- 4. 'PHIR BHI' in Hindi.
- 5. 'BADNAM BASTI' in Hindi.
- 6 'MAYA DARPAN' in Hindi,
- 7. '27 DOWN' in Hindi.
- 8. 'PARINAY' in Hindi.
- 9. 'ARVIND DESA1 KI AJIB DASTAN' in Hindi.
- 10. 'KASTUR!' in Hindi.
- 11. MAHJABFEN' in Hindi.
- 12. 'APARUPA' in Assamese,
- 13, 'CHIRUTHA' in Hindi.
- 14. '36 CHOWRINGHEE LANE' in English
- 15. 'PHANIYAMMA' in Kannada
- 16. 'PRATISHODH' in Hindi.
- 17 'MAHANANDA' in Hindi,

Refund of Security Deposits by DESU

- 813. SHRI SUBHASH MOHANTY: Will the Minister of ENERGY be pleased to state:
- (a) what are the rules that regulate the refund of security deposits by DESU to its consumers:

- (b) whether it is a fact that there are undue delays in the refund of such deposits in respect of Government residences in Municipal Committee, Delhi areas like M B. Road and Sadiq Nagar; if so, what are the reasons therefor; and
- (c) whether Government propose to pay interest on such deposits, if the amount of security deposits, if not refunded before the prescribed period; if so, what are the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI ARIF MOHD. KHAN): (a) According to DESU, refund of security deposit becomes due:—

- (i) when the connection is transferred in some other name and final bill has been prepared and the outgoing consumer makes a formal request for the refund of security; and
- (ii) on permanent disconnection of supply and consequential termination of the agreement executed between DESU and the outgoing consumer, after clearance adjustment of dues of the Undertaking.

In the case of temporary connections, when the supply is disconnected, the final bill is prepared and dues of the Undertaking are adjusted out of the security deposit and the balance, if any, is refunded to the consumer.

- (b) While there is no undue delay in refunding the security deposits in respect of outgoing consumers of these localities, there are some cases in which it has not been possible for the Undertaking to expedite the refund, if any, due to non-availability of full particulars of the consumer concerned. DESU is in correspondence with the persons concerned to obtain the required particulars so that the refund cases can be settled expeditiously.
- (c) There is no prescribed period for making refund of the security denosits to the outgoing consumers. As such the question of allowing interest to the outgoing domestic consumers does not arise.